

TO BE PUBLISHED IN PART II SECTION 3(II) OF THE GAZETTE
OF INDIA.

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 30 November, 1999.

NOTIFICATION
INCOME TAX

No. It is hereby notified for general information that the organisations mentioned below have been approved by the Central Government for the period mentioned against their names, for the purpose of clause (ii) of sub-section (1) of section 35 of the Income tax Act, 1961, read with Rule 6 of the Income tax Rules, 1962 under the category "Association" subject to the following conditions:-

i) The notified Association shall maintain separate books of accounts for its research activities;

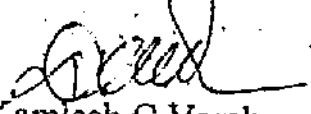
ii) The notified Association shall furnish the Annual Return of its scientific research activities to the Secretary, Department of Scientific & Industrial Research, 'Technology Bhawan', New Mehrauli Road, New Delhi-110016 for every financial year on or before 31st May of each year;

iii) The notified Association shall submit, on behalf of the Central Government, to (a) the Director General of Income tax (Exemptions), 10 Middleton Row, 5th Floor, Calcutta-700071 (b) the Secretary, Department of Scientific & Industrial Research, and (c) the Commissioner of Income tax/Director of Income tax (Exemptions), having jurisdiction over the organisation, on or before the 31st October each year, a copy of its audited Annual Accounts and also a copy of audited Income & Expenditure Account in respect of its research activities for which exemption was granted under sub-section (1) of section 35 of Income tax Act, 1961 in addition to the return of income tax to the designated assessing officer.

<u>S No.</u>	<u>Name of the organisation approved</u>	<u>Period for which Notification is effective</u>
--------------	--	---

- | | | |
|----|--|---------------------|
| 1. | <u>SCITECH Centre</u> , Dalamal House,
Nariman Point, Mumbai-400021.
(F.No 203/38/99-ITA-II) | 1.4.99 to 31.3.2001 |
| 2. | <u>Indian Burns Research Society</u> ,
Shree Chatrapati Shivaji Maharaj Bldg.
3 rd floor, Palton Road, Mumbai-400001
(F.No 203/5/98- ITA-II) | 1.4.99 to 31.3.2000 |
| 3. | <u>FIE Research Institute</u> , Ganganagar,
Ichalkaranji, Maharashtra-416116
(F.No. 203/31/99-ITA-II) | 1.4.99 to 31.3.2001 |
| 4. | <u>ONGC Schlumberger Wireline Research</u>
Centre, c/o Oil & Natural Gas Corporation
Ltd, Jeevan Bharti, Tower-II, 124 Connaught
Circus, New Delhi-110001
(F.No 203/39/99- ITA-II) | 1.4.99 to 31.3.2002 |
| 5. | <u>Eye Research Foundation</u> , Vijaya Hospital,
180, N.S.K.Salai, Vadapalani,
Chennai-600026 (F.No. 203/19/99-ITA-II) | 1.4.99 to 31.3.2002 |

Notes: The notified Associations are advised to apply in triplicates and well in advance for renewal of the approval, to the Central Government through the Commissioner of Income tax/Director of Income tax (Exemptions) having jurisdiction. Three copies of the application for renewal of approval shall also be sent directly to the Secretary, Department of Scientific and Industrial Research.


(Kamlesh C. Varshney)

Under Secretary to the Govt. of India

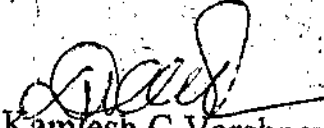
Notification No. 11154

To,

The Manager,
Govt. of India Press,
Mayapuri, New Delhi

Copy forwarded to:

1. The applicant organisations.
2. The Director General of Income tax (Exemptions), Calcutta.
3. Comptroller & Auditor General of India
4. The Director, Department of Scientific and Industrial Research,
"Technology Bhawan", New Mehrauli Road, New Delhi-110016
5. The Director of Income tax (Exemptions), New Delhi, Mumbai,
Chennai and Commissioner of Income Tax, Kolhapur
6. The concerned files.
7. The Guard file


(Kamlesh C. Varshney)

Under Secretary to the Govt. of India

भारत के राजपत्र भाग II खण्ड 3 III में प्रकाशार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक 30 नवंबर, 1999

अधिसूचना

I आय-कर I

- सं० सर्वसाधारण की जानकारी के लिए यह अधिसूचित किया जाता है कि केन्द्र सरकार आयकर नियमावली, 1962 के नियम 6 के साथ पठित आयकर अधिनियम, 1961 की धारा 35 की उपधारा III के खण्ड III के प्रयोजनार्थ नीचे उल्लिखित संगठनों को उनके नाम के सामने उल्लिखित अवधि के लिए "संस्था" श्रेणी के अन्तर्गत निम्नलिखित शर्तों के अद्यक्षीन अनुमोदित करती है :-
- II अधिसूचित संस्था अपनी अनुसंधान गतिविधियों के लिए अलग लेखा बही रखेगी;
 - III अधिसूचित संस्था हर एक वित्त वर्ष के लिए अपनी वैज्ञानिक अनुसंधान गतिविधियों की वार्षिक रिपोर्ट प्रतिवर्ष 31 मई को अथवा उससे पहले सचिव, वैज्ञानिक एवं औद्योगिक अनुसंधान विभाग, प्रौद्योगिकी भवन, न्यू महरौली रोड नई दिल्ली-110016 को प्रस्तुत करेगी ;
 - IIII अधिसूचित संस्था केन्द्र सरकार की तरफ से नामित कर निर्धारण अधिकारी को आयकर की विवरणी प्रस्तुत करने के अलावा अपने लेखा परीक्षित वार्षिक लेख की एक प्रति तथा अपनी अनुसंधान गतिविधियों जिसके लिए आयकर अधिनियम 1961 की धारा 35 की उपधारा III के अन्तर्गत छूट प्रदान की गई थी, के संबंध में आय और व्यय खाते की लेखा परीक्षा की एक प्रति प्रतिवर्ष 31 अक्टूबर को अथवा उससे पहले संगठन पर अधिकार क्षेत्र वाले IIA आयकर महानिदेशक (छूट) 10 मिडलटन रॉ, 5 वां तल, कलकत्ता-700071 Iख सचिव, वैज्ञानिक एवं औद्योगिक अनुसंधान विभाग Iग आयकर आयुक्त/आयकर निदेशक (छूट) को प्रस्तुत करेगी ।

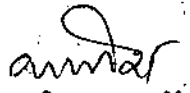
कृपाके अनुमोदित संगठन का नाम

अवधि जिसके लिए
अधिसूचना लागू है।

1. एस.सी.आई. टेक सेक्टर,
स्टालमल हाऊस, बारीमल प्वाइंट,
मुंबई-400021.
[फा0 सं0 203/38/99-आई.टी.ए.II]
1.4.99 से 31.3.2001 तक
2. इन्डियन बर्लस रिसर्च सोसाइटी,
श्री छत्रपति शिवाजी महाराज भवन,
तृतीय तल, पलटन रोड, मुंबई-400001
[फा0 सं0 203/5/98-आ.क.बि.III]
1.4.99 से 31.3.2000 तक
3. एफ.आई. ई. रिसर्च इन्स्टीट्यूट,
मंगलमगर, आइवेलकरजी,
महाराष्ट्र-116116
[फा0 सं0 203/31/99-आ0क0बि0 III]
1.4.99 से 31.3.2001 तक
4. ओ. एन. जी. सी. स्कलररुनर वायरलाइज,
रिसर्च सेक्टर,
मार्फत तैल और प्राकृतिक गैस निगम लि0, जीवन
भारती टावर-II, 124, कलॉट सर्कस, नई दिल्ली-
110001.
[फा0 सं0 203/39/99-आ.क.बि.III]
1.4.99 से 31.2.2002 तक
5. आई रिसर्च फाउण्डेशन, विजय अस्पताल,
180, एन.एस.के. सलाय, वडापलाही,
मुंबई-600026 [फा0 सं0 203/19/99-आ.क.बि.III]
1.4.99 से 31.3.2002 तक

टीकाणी : अधिसूचित संस्थाओं यह सलाह दी जाती है कि वे अनुमोदन के नवीकरण

हेतु तीन प्रतियों में और पहले ही अपने क्षेत्राधिकार में आने वाले आय कर आयुक्त/ आयकर महानिदेशक [छूट] के माध्यम से केन्द्र सरकार को आवेदन करें। अनुमोदन के नवीकरण के लिए आवेदन पत्र की तीन प्रतियां सचिव, वैज्ञानिक और औद्योगिक अनुसंधान विभाग को भी सीधे भेजी जाएंगी।


। कमलेश सी० वाष्ण्य ।
अवर सचिव, भारत सरकार

अधिसूचना सं० : 11154

सेवा में,

प्रबंधक,

भारत सरकार मुख्यालय,

मायापुरी, नई दिल्ली ।

प्रतिलिपि : अंग्रेजी पाठानुसार प्रेषित ।